

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 79201 of 2018

(Arising out of Order-in-Appeal No. 240/BOL-CE/2018-19 dated 24.08.2018 passed by Commissioner of CGST Central Excise, Siliguri.

M/s Steel Authority of India Limited

Alloy Steel Plant
Durgapur-713208, Dist.-Burdwan,
West Bengal.

..Appellant

VERSUS

Commissioner of CGST & Central Excise, Bolpur.

Nanoor Chandidas Road,
Sian Bolpur, Dist. Birbhum, West Bengal,
Pin No. 731204.

...Respondent

**..
APPEARANCE :**

Shri Mayank Modi, C. A. for the Appellant
Shri A. Roy, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No...75107/2021

DATE OF HEARING : 19.03.2021

DATE OF DECISION : 19.03.2021

PER P.K.CHOUDHARY :

Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Steel Authority of India Limited, (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

T.K.